

# 2<sup>nd</sup> MNLU NAGPUR NATIONAL MOOT COURT COMPETITION

February 10-12, 2023



## COMPETITION RULES



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## 1. INTRODUCTION

### 1.1.SHORT TITLE

This Rulebook shall be referred to as the Competition Rules for the 2<sup>nd</sup> MNLU, Nagpur National Moot Court Competition, 2023.

### 1.2.GENERAL INFORMATION

The 2<sup>nd</sup> MNLU, Nagpur National Moot Court Competition, 2023 (hereinafter “competition”) shall be organised by The Maharashtra National Law University, Nagpur from February 10 -12, 2023 at the university campus.

The competition shall be conducted in accordance with these Rules, and all teams and participants shall be presumed to have read and understood these rules.

### 1.3.DEFINITIONS

- 1.3.1. “**Administrator**” refers to Maharashtra National Law University, Nagpur.
- 1.3.2. “**Advanced Rounds**” means the Quarter-final rounds, Semi-final rounds and Final round of the competition.
- 1.3.3. “**Bench**” means the Judges of the oral rounds of the competition.
- 1.3.4. “**Compendium**” refers to all the relevant case laws, statutory material and other documentary evidence based on which the participants may present and substantiate their arguments.
- 1.3.5. “**Competition**” means the 2<sup>nd</sup> MNLU, Nagpur National Moot Court Competition, 2023.
- 1.3.6. “**Memorial**” means the written submissions submitted by each team, pursuant to these Rules.
- 1.3.7. “**Moot Proposition**” means the official moot problem of the competition, prepared by the administrator, supplemented, corrected, or clarified thereof.
- 1.3.8. “**Oral round**” means a team’s pleadings, comprising two speakers, submitted orally in front of the bench, on behalf of one of the parties against another team representing the opposing party.
- 1.3.9. “**Organiser**” means the Moot Court Committee, as constituted by Maharashtra National Law University, Nagpur.
- 1.3.10. “**Participant**” refers to any team member participating in the competition.
- 1.3.11. “**Participating institution**” shall be the parent institution of the participating teams.
- 1.3.12. “**Penalty**” refers to the deductions imposed on the memorandum scores and/or oral submissions of participating teams, in accordance to these rules.
- 1.3.13. “**Preliminary rounds**” means the oral rounds which shall take place before the

advanced round, and for the purpose of determining which teams qualify for the advanced rounds.

1.3.14. **“Rebuttals”** means the challenges presented by the Petitioner in response to the Respondent’s submissions.

1.3.15. **“Researcher’s Test”** shall mean the test explained in Rule 7 of the competition rules.

1.3.16. **“Rules”** means the 2<sup>nd</sup> MNLU, Nagpur National Moot Court Competition Rules, 2023.

1.3.17. **“Speaker”** refers to a participant who presents their oral pleadings in any given round.

1.3.18. **“Sur-rebuttal”** means responses to rebuttals submitted by Respondent during oral pleadings.

1.3.19. **“Team”** means the team which is eligible to participate in the competition after completion of the registration procedure.

1.3.20. **“Team Code”** refers to the code allocated to a participating institution by the organiser after the completion of their final registration.

#### 1.4. INTERPRETATION

The Organisers will have exclusive authority to interpret the Rules in the interest of fairness and equality. The interpretation placed upon these Rules by the Organisers shall be conclusive and the decision of the Organisers regarding the application of these Rules shall be final.

#### 1.5. KEY DATES

The following key dates shall be adhered to:

<b>Particulars</b>	<b>Date</b>
Last date for Provisional Registration.	December 20, 2022
Last date for Final Registration.	December 25, 2022
Last date for seeking Clarifications.	December 31, 2022
Declaration of Clarifications.	January 5, 2023
Last date for submission of Memorials.	January 22, 2023
Results of Memorial selection rounds	January 29, 2023
Researcher’s Test	February 10, 2023
Oral Rounds	February 11-12, 2023

## **2. GENERAL RULES**

### **2.1. DATE AND VENUE OF COMPETITION**

The competition is being conducted by Maharashtra National Law University, Nagpur and shall be held between February 10-12, 2023, in offline mode, at the university campus.

### **2.2. ELIGIBILITY**

2.2.1. Participating members of the teams must be undergraduate students pursuing a three-year or five-year integrated law degree from any institution recognized by the Bar Council of India.

2.2.2. Only one (1) team can register from a particular College or Institution for participating in the Competition. If two registrations are received from the same College or Institution, the Team which sends an email first with the Head/Dean of the Institution/Moot Court Committee, authorizing them to participate on behalf of the College or Institution shall be entitled to participate and will be registered.

2.2.3. Students from different Colleges/Institutions are not allowed to form an Inter-College team.

### **2.3. TEAM COMPOSITION**

2.3.1. A team shall consist of three (3) members, i.e., two speakers and one researcher. The roles of the participants shall be the same throughout the competition. Teams of any other composition shall not be allowed to participate in the event.

2.3.2. The registered team composition shall compulsorily remain the same throughout the competition. However, in cases of unforeseeable circumstances, changes in team composition may be allowed at the discretion of the organisers, if justifiable reasons for the same are provided before the submission of memorials.

### **2.4. LANGUAGE OF THE COMPETITION**

The official medium of exchange for written and oral pleadings in the competition shall be English.

### **2.5. PROVISIONAL REGISTRATION**

2.5.1. Institutions interested in reserving a slot for their respective teams can provisionally register themselves for the Competition by way of filling out the Google Form given below.

Provisional Registration Form - <https://forms.gle/VGWS6cd8J1cKGJkW6>

2.5.2. Provisional registrations shall be done on or before December 20, 2022 (11:59 PM IST).

### **2.6. FINAL REGISTRATION**

2.6.1. All teams willing to participate in the competition are required to register for the same

via the online final registration form, which shall be provided to institutions after confirmation of provisional registration, on or before December 25, 2022(11:59 PM IST). The teams are strongly encouraged to complete the final registration process at the earliest to secure their place in the competition.

- 2.6.2. Registering teams are required to pay a registration fee of INR 2,500/- via online bank transfer for Stage I of the competition i.e., memorial selection rounds. However, on selection for Stage II of the competition i.e., oral rounds after the memorial selection rounds, the team selected is required to pay an additional accommodation fee of INR 3,500/-. The payment of the registration fee shall be made through the online payment gateway link which shall be provided to institutions who complete provisional registration.
- 2.6.3. The receipt of the online bank transfer should be uploaded in the Registration form itself. The team shall designate one team member to be the official 'Point of Contact' for purposes of all official communication between the organisers and participants.
- 2.6.4. Successfully registered teams will be provided with a Team Code via email.
- 2.6.5. After the allotment of the Team Code, the Team Code must be mentioned in all future correspondence(s) with the organisers. Teams are requested to not display or add the names or logos of their Colleges, Universities, or Institutions anywhere in any communication(s) addressed to the organisers or in memorials/material submitted for the competition. Non-adherence to the stipulated rules will attract severe penalties or disqualification.
- 2.6.6. The competition shall see the participation of a maximum of 20 teams from different law schools all across the country subsequent to a memorial selection round. However, there is no limit on the number of teams which will be allowed to contest in such memorial selection rounds.

## **2.7.Scouting**

- 2.7.1. All research, writing and editing must solely be the product of team members. The advice from the coach/faculty must be limited to general advice on the area of law concerned, the structure of arguments and general commentary on the team's arguments. No advice whatsoever may be taken from any member of another team or any coach/faculty advisor of another team.
- 2.7.2. Teams shall not be allowed to observe the orals of another team, unless they have been officially knocked-out of the competition. Scouting is strictly prohibited. Scouting by any team shall entail instant disqualification.

- 2.7.3. Audio or video recording in any manner whatsoever, by participants in the oral rounds, is strictly prohibited. Any act of audio or video recording during oral rounds, shall lead to immediate disqualification of the team.

### **3. COMPETITION FORMAT**

#### **3.1.GENERAL**

A total of 20 teams shall be selected through memorial selection rounds. The oral rounds shall broadly consist of preliminary rounds and advanced rounds. Each team shall argue in preliminary rounds, from both sides, following which qualifying teams shall proceed to advanced rounds, namely the Quarter-finals, Semi-finals and the Final round.

#### **3.2.PRELIMINARY ROUNDS**

- 3.2.1. Each team participating in the competition shall participate in preliminary rounds consisting of two (2) oral rounds, from both sides. Each team shall face an opposing team only once in the preliminary rounds, the order of which shall be decided by draw of lots.

#### **3.3.QUALIFICATION FOR ADVANCED ROUNDS**

- 3.3.1. The top eight (8) teams from the preliminary rounds qualifying for the Quarter-final rounds shall be determined on the basis of the aggregate score of the two preliminary rounds.
- 3.3.2. The aggregate score of a team shall be computed as the total score in oral pleadings of Speaker 1, and oral pleadings of Speaker 2. The criteria for evaluation of the speaker shall be in accordance to rule 6.3.
- 3.3.3. The team with the higher aggregate scores after the two preliminary rounds shall be ranked higher.
- 3.3.4. In the event of a tie, the team with the highest individual speaker score out of the speakers of tied teams will be allotted the higher rank. If the tie still persists, the score of the higher gross memorial score (score of the memorial without deducting penalties), shall be ranked higher. In case the tie still subsists, then a toss of the coin shall decide the higher rank.

#### **3.4.ADVANCED ROUNDS**

The advanced rounds shall, unless otherwise specified, consist of three knock-out rounds viz. the Quarter-finals, Semi-finals and the Final round.

#### **3.5.QUARTER-FINAL ROUNDS**

- 3.5.1. The eight (8) highest ranked teams from the Preliminary Rounds shall proceed to the



Quarter-final rounds, as determined by the rules above. The fixtures for the Quarter-final rounds will be based on draw of lots.

3.5.2. Each team shall argue only ONCE for the side allotted by draw of lots.

3.5.3. Four (4) teams shall qualify for the Semi-final rounds on a knock-out basis.

### **3.6. SEMI-FINAL ROUNDS**

3.6.1. The four (4) teams that proceed to the Semi-final rounds, as determined by the rules above, shall each argue only once for the side allotted by draw of lots. The fixtures for the Semi-final rounds shall be based on draw of lots.

3.6.2. Two (2) teams shall qualify for the Final round on a knock-out basis.

### **3.7. FINAL ROUND**

3.7.1. The two (2) teams that proceed to the Final round shall each argue only ONCE for the side allotted by draw of lots.

3.7.2. The team which wins the Final round shall be declared the 'Winning Team'. The other team shall be declared the 'Runner-Up Team'.

## **4. CLARIFICATIONS TO THE PROBLEM**

4.1. All requests for clarification to the problem must be submitted to the organisers via the Google Form which shall be provided by the organisers.

4.2. The teams may seek clarifications latest by December 31, 2022 (11:59 P.M IST) post which no clarification shall be entertained.

4.3. The organisers reserve the right to provide clarifications only in relation to the facts of the case and not related to the substantive arguments of the case.

4.4. The clarifications, as and when issued, shall become a part of the moot proposition.

## **5. MEMORIALS**

### **5.1. GENERAL RULES**

All written submissions must conform to the requirements prescribed herein. Failure to comply with these requirements shall result in penalties prescribed as per Rule 5.5.2.

### **5.2. STRUCTURE OF MEMORIALS**

All memorials should necessarily have the following components in the specified sequence:

#### **5.2.1. Cover Page**

The cover page shall have only the following information -

- i. The team registration code on the upper-right side, followed by 'P' for Petitioners and 'R' for Respondent.

- ii. Name of the Court/Tribunal before which proceedings are to be conducted, along with the nature of the jurisdiction of the Court/Tribunal.
- iii. Number/Citation of the case along with the year.
- iv. Title of the memorial i.e., “Memorial for Petitioner” or “Memorial for Respondent”.
- v. The color of the cover page in memorials shall be ‘Blue’ for Petitioner, and ‘Red’ for Respondent.

#### **5.2.2. *Table of Contents***

All the contents in the written submissions shall be included in the Table of Contents.

#### **5.2.3. *List of Abbreviations***

Each and every abbreviation, which is usually used shall be mentioned in the table of abbreviations. Abbreviations such as ‘¶’ for Paragraph(s); ‘§’ for section(s) are permitted. Abbreviations for legislations (including but not limited to) e.g., ‘A&C Act’ for Arbitration & Conciliation Act, 1996; and ‘ICA’ for Indian Contract Act, 1872 are also permitted.

#### **5.2.4. *Index of Authorities***

The index of authorities must list all the authorities cited, in different sub-headings (e.g., Books; Indian Supreme Court cases; Foreign cases; online materials). The page(s)/paragraph(s) on which such authorities are cited in the memorial must be mandatorily included.

#### **5.2.5. *Statement of Jurisdiction***

The statement of jurisdiction should be compulsorily written. The particular provision/clause is not required to be captioned/reproduced along with the statement of jurisdiction. It must not exceed 1 page.

#### **5.2.6. *Statement of Facts***

The statement of facts can be written in paragraphs. A list of dates & events and the use of diagrams, charts, and other tools are not prohibited. Only undisputed facts must be mentioned in this section. The statement of facts must not exceed 2 pages.

#### **5.2.7. *Issues Raised***

All the issues raised must be listed in this section and must not exceed 1 page.

#### **5.2.8. *Summary of Arguments***

The summary of arguments for each issue must be written in one paragraph each. This section should not exceed 2 pages. Summary of Arguments going beyond 2 pages shall not be evaluated.

#### **5.2.9. *Arguments Advanced***

All substantive, contentious submissions and legal interpretations shall only be explained in this section. This section should not exceed 20 pages. Arguments advanced going beyond the first 20 pages shall result in marks being deducted in consonance with Rule 5.5.2.

#### 5.2.10. *Prayer*

The prayer should not exceed 1 page.

#### 5.3.FONT, SPACING AND FOOTNOTES

- 5.3.1. All main text in the memorial must be in Times New Roman font, black color, size 12 (13 for headings), ‘1.5’ line spacing (‘1’ for quotes/citations), justified. Use of the ‘small caps’ font style is permitted.
- 5.3.2. Highlighting or filling colors (if any) is only permitted in shades of Grey.
- 5.3.3. Footnotes must be in Times New Roman font, size 10, black color, ‘1’ line spacing, justified. All footnotes must conform to ‘Bluebook 20<sup>th</sup> ed.’ Style of formatting. There must be no additional space between two footnotes. Running/explanatory footnotes are strictly prohibited.
- 5.3.4. Margins must be set at 1” from all sides. Character condensing is not permitted. A black-colored border is compulsory.
- 5.3.5. Headers and footers must be in Black, Times New Roman font, size 10.

#### 5.4.PLAGIARISM

- 5.4.1. The maximum plagiarism limit permitted for the entire memorial shall not exceed 15%. Notwithstanding the plagiarism % for the entire memorial, any substantial similarity in the content of memorials (in part or wholly) from any source or authority shall also be considered plagiarism.

#### 5.5.MEMORIAL EVALUATION

- 5.5.1. Memorials shall be of a total of 100 marks each. The total memorial score of each team shall be an aggregate of Petitioner and Respondent memorial scores i.e., out of 200. The evaluation of the memorials shall be as per the following parameters.

<b>Particulars</b>	<b>Marks</b>
Knowledge of Facts & law	20
Depth, extent, and use of research	20
Articulate analysis	20
Clarity & organization of arguments	20
Grammar, style of legal writing, and formatting	20
<b>TOTAL</b>	<b>100</b>

5.5.2. The following table lays down the number of marks that shall be deducted for the specific violations.

<b>Particulars</b>	<b>Penalty</b>
Breach of anonymity in memorial	Disqualification
Non-adherence to the prescribed format	0.5 marks deducted overall
Non-adherence to the prescribed sequence of headings	0.5 marks deducted overall
Incorrect font size, line spacing, or font style	0.5 marks deducted overall
Incorrect page margin & border	0.5 marks deducted overall
Wrong colour on the cover page	0.5 marks deducted overall
Missing/incorrect information on Cover Page	0.5 marks deducted overall
No. of pages exceeding in ‘Statement of Facts’, ‘Summary of Arguments’, ‘Arguments Advanced’ or ‘Prayer’	1 mark for one extra page.
Running/Explanatory footnotes & incorrect footnoting style	0.5 marks deducted overall
Wrong provision of law cited	0.5 marks deducted overall
Delay in the submission of Memorial	2 marks deducted for every 3-hour delay.
Non-compliance with the prescribed plagiarism percentage	2 marks deducted for every 5% plagiarism exceeded beyond the limit prescribed.

5.5.3. The Google Form for memorial submission shall be closed at 11:59 P.M. on January 22, 2023. However, no memorials shall be accepted on any account of any reason after the 18-hour window (6:00 P.M. on January 23, 2023) accorded for the memorial submission post the official deadline.

#### **5.6.SUBMISSION OF MEMORIALS**

5.6.1. Teams shall submit soft copies of memorials in PDF format through the Google form which shall be emailed to the participants. The document nomenclature for the file must be ‘T18P’ & ‘T18R’.

## **5.7.MEMORIAL SELECTION ROUNDS**

5.7.1. Through memorial selection rounds, the top 20 teams scoring highest aggregate memorial scores through the evaluation criteria as mentioned in Rule 5.5 shall be selected for oral rounds. However, there is no limit on the total number of teams contesting in such memorial selection rounds.

## **5.8.COPYRIGHT OVER MEMORIALS**

5.8.1. The administrator shall own all copyrights over the memorials submitted by the teams.

# **6. ORAL PLEADINGS**

## **6.1. GENERAL RULES**

6.1.1. Each team should have 2 speakers to make oral pleadings. The speakers making oral pleadings will remain the same throughout the competition. Speakers cannot be changed in different rounds of the competition. Teams changing speakers and their orders shall be disqualified from the competition.

6.1.2. The teams shall not disclose, in any manner whatsoever, for the entire duration of the rounds, the identity of the institution that they represent, or the members present in the team. A violation of this rule shall result in a penalty for the team under breach of anonymity.

6.1.3. All the rounds shall go as per the following procedure-

S 1 Petitioner > S 2 Petitioner > S 1 Respondent > S 2 Respondent > Rebuttal > Sur- rebuttal.

6.1.4. The dress code for the Competition is Western formals (Courtroom formals).

## **6.2. ORAL ROUNDS GUIDELINES**

6.2.1. It is not possible for the organisers to reasonably foresee every possible inconvenience and chart out its reliefs. Remedies for unforeseeable issues occurring during oral rounds are at the discretion of the judges and the organisers. Only the designated speakers of the team shall be permitted to speak during oral rounds. However, in extraordinary circumstances, the researcher may be allowed to speak on behalf of the speaker, subject to the discretion of the bench.

6.2.2. Teams shall be sent the details of their scheduled courtrooms, well in advance before the competition. Teams must reach the courtroom 15 minutes prior to the time indicated for their rounds in the detailed itinerary. The oral rounds shall proceed *ex parte* if a team fails to report to the allotted courtroom 20 minutes after the stipulated time in the itinerary.

6.2.3. Upon joining, the Teams will first be asked the division of time that they wish to follow

in their oral pleadings by the court master. The team must inform the timekeeper of how the team wishes to divide its total time between its (i) first speaker, (ii) second speaker, and (iii) the rebuttal (for Petitioner) or sur-rebuttal (for Respondent). Teams must strictly comply with the prescribed time limits and the order of speaking initially indicated to the court master.

- 6.2.4. The timekeeper will keep track of time during each round and indicate the remaining time to the bench and teams at ‘half time’, ‘5 minutes’, ‘2 minutes’ and when the time allotted has elapsed. Teams are requested to pay heed to the time provided. Please note that only the bench has the authority to award additional time if it is considered that questions have taken considerable time off the pleadings, or if substantial submission(s) of the speaker are pending to be heard.

**6.3. EVALUATION CRITERIA**

- 6.3.1. The evaluation criteria for the oral pleadings of all the rounds in the competition shall be as follows:

<b>Particulars</b>	<b>Marks</b>
Knowledge of facts	20
Knowledge of law	20
Application of law to the facts	25
Articulation of arguments and response to questions	25
Courtroom etiquettes, style, poise & time management	10
<b>TOTAL</b>	<b>100</b>

**6.4. PRELIMINARY ROUNDS**

- 6.4.1. The oral rounds shall start with 2 preliminary rounds for each team which shall be the basis of qualification into subsequent rounds. Each team shall be given a total of 30 minutes to make their oral pleadings. The time-division for oral pleadings between the speakers shall be decided by the team. However, one speaker should make oral pleadings for a minimum of 12 minutes and a maximum of 16 minutes. Every team must reserve two minutes for rebuttal/sur-rebuttal within their oral pleadings.
- 6.4.2. The teams are required to communicate their respective time divisions to the respective court master before they begin their oral pleadings.
- 6.4.3. The sum of the aggregate score of the speakers and the aggregate score of the memorials shall be calculated as the total score of teams after the conclusion of preliminary rounds.

The top eight (8) teams shall qualify for Quarter-final rounds.

6.4.4. A two-judge bench shall judge the preliminary rounds. No team shall present oral rounds before the same bench in both the preliminary rounds of the competition.

#### **6.5. QUARTER-FINAL ROUNDS**

6.5.1. The Quarter-final rounds shall be elimination rounds. Each team shall be given a total of 30 minutes to make their oral pleadings. The time-division for oral pleadings between the speakers shall be decided by the team. However, one speaker should make oral pleadings for a minimum of 12 minutes and a maximum of 16 minutes. Every team must reserve a minimum of two minutes for rebuttal/sur-rebuttal within their oral pleadings.

6.5.2. For evaluating the performance of teams for qualification in Semi-final rounds, only the aggregate score of the two speakers will be considered. The aggregate memorial marks and marks obtained in preliminary rounds shall not be considered at this stage.

6.5.3. A two-judge bench shall judge the Quarter-final rounds of the competition.

#### **6.6. SEMI-FINAL ROUNDS**

6.6.1. The Semi-final rounds shall be elimination rounds. Each team shall be given a total of 40 minutes to make their oral pleadings. The time-division for oral pleadings between the speakers shall be decided by the team. However, one speaker should make oral pleadings for a minimum of 16 minutes and a maximum of 22 minutes. Every team must reserve a minimum of two minutes for rebuttal/sur-rebuttal within their oral pleadings.

6.6.2. For evaluating the performance of teams for qualification in the Final rounds, only the aggregate score of the two speakers will be considered.

6.6.3. A three-judge bench shall judge the Semi-final rounds of the competition.

#### **6.7. FINAL ROUNDS**

6.7.1. Each team shall be given a total of 45 minutes to make their oral pleadings. The time-division for oral submissions between the speakers shall be decided by the team. However, one speaker should make oral pleadings for a minimum of 18 minutes and a maximum of 24 minutes. Every team must reserve a minimum of three minutes for rebuttal/sur-rebuttal within their oral pleadings.

6.7.2. For evaluating the performance of teams for deciding the winner of the competition, the aggregate scores of speakers in the Final rounds shall be calculated.

6.7.3. The Final round of the competition shall be judged by a five-judge Constitutional bench.

#### **6.8. BROADCAST OF THE FINAL ROUND**

Notwithstanding anything contained in this rulebook, the Final round shall be exclusively open to attendance for the qualified team members. As per the discretion of the administrator, the

Final round may also be broadcasted live on the organiser's YouTube channel. The organisers reserve the copyright over the said recording and may use the same as per their discretion.

## 7. RESEARCHERS' TEST

### 7.1.GENERAL RULES

- 7.1.1. The Researchers' test will be organised on the February 10, 2023 at the university campus.
- 7.1.2. The test would comprise 30 Multiple Choice Questions (MCQs) divided into 3 Parts. Part A will consist of fifteen (15) questions, Part B will consist of ten (10) questions, and Part C will consist of five (5) questions. The duration of the test shall be thirty (30) minutes.

### 7.2.MARKING SCHEME

- 7.2.1. The test shall comprise forty (40) marks collectively from all the parts.
- 7.2.2. The ranks of the researchers shall be determined by the aggregate score of their researcher's test.
- 7.2.3. The marking criteria for the evaluation of the researcher's test shall be as follows:

Part	Marks per Question	Negative Marking
A	1	-
B	1.5	-
C	2	0.5
<b>Total</b>	<b>40</b>	-

### 7.3.TIE BREAKER

- 7.3.1. In the event of a tie, the researchers' ranks will be determined first by who has answered more questions correctly in all three parts combined. If a tie still persists, ranks will be determined by who has answered more questions correctly in Part B. If a tie still persists, ranks shall be determined by who has scored more in Part C, and finally by draw of lots.

## 8. COMPENDIUM

- 8.1.Teams are free to submit the soft copies of their compendiums to the organiser at any time before 11:59 PM on February 10, 2023 by a mail to '[mcc@nlunagpur.ac.in](mailto:mcc@nlunagpur.ac.in)'. The compendium may include any material which the teams may wish to submit before the judges' panel for their oral submissions.
- 8.2.The participants shall only include the first page, last page, and all the relevant portions of



the book, judgement, or any other material cited in the compendium. Only highlighting on the compendium is allowed.

8.3.Teams should maintain anonymity in the compendium. No reference to the names or e-mails of participants, name of institution, or any details, except for the team code allotted to the team should be made in the compendium.

8.4.Submission of compendiums is optional.

## **9. AWARDS**

The following awards shall be awarded in the Competition in accordance with these rules:

### **9.1.TEAM AWARDS**

#### **9.1.1. *Winning Team***

The Winning Team shall be determined in accordance with Rule 6.7.2 and awarded a cash prize of INR 21,000/- along with a Trophy, and a Certificate of Merit.

#### **9.1.2. *Runner-Up Team***

The Runner-Up Team shall be awarded a cash prize of INR 15,000/-along with a Trophy, and a Certificate of Merit.

#### **9.1.3. *Best Memorial***

The Team, which secures the highest aggregate Memorial scores from both sides shall receive the award for the “Best Memorial” and be rewarded with a cashprize of INR 7,000/- along with a Trophy and a Certificate of Merit.

#### **9.1.4. *Certificate of Merit***

A certificate of merit shall be given to all the teams qualifying for the advanced rounds.

#### **9.1.5. *Certificate of Participation***

A certificate of participation shall be given to all the participating teams in the Oral Rounds.

### **9.2.INDIVIDUAL AWARDS**

#### **9.2.1. *Best Speaker***

The “Best Speaker” will be determined by the speaker with the highest average score at the end of the preliminary rounds and will be rewarded with INR 7,000/-along with a Trophy, and a Certificate of Merit.

#### **9.2.2. *Best Researcher***

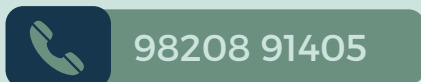
The “Best Researcher” will be determined by the researcher’s test score and will be rewarded with INR 7,000/- along with a Trophy, and a Certificate of Merit.



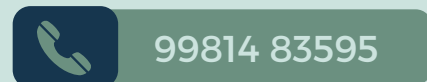
# CONTACT INFORMATION

## REGISTRATION DESK

Ameya Garud  
Co-convenor, MCC

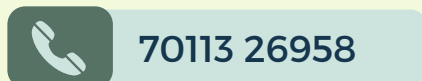


Rudraksh Pathak  
Member, MCC

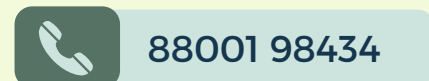


## OTHER POINTS OF CONTACT

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